CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

CP-392/2018 in OA-646/2018

New Delhi, this the 20th day of August, 2018

Hon'ble Sh. V. Ajay Kumar, Member(J) Hon'ble Sh. A.K. Bishnoi, Member(A)

> Sh. Anil Kumar Khare, s/o Sh. Charan Sewak Khare, (Aged about 47 years), Working as Engineering Assistant, O/o Director, CPC, Khelgaon, New Delhi, R/o H.No. 349, Naraina Vihar, New Delhi.

... Petitioner

(Through Sh. A.K. Bhakt)

Versus

 Sh. F. Shaharyar, Director General, All India Radio, Akashwani Bhawan, Sansad Marg, New Delhi.

Respondents

(through Sh. S.M. Arif)

ORDER(ORAL)

...

Hon'ble Sh. V. Ajay Kumar, Member(J)

When this matter is taken up for hearing, learned counsel for the respondents, while submitting that they have complied with the order of this Tribunal, produced a copy of an order dated 13.08.2018 wherein they have considered the representation of the petitioner and passed appropriate orders.

2. In the circumstances, and in view of substantial compliance of the order of the Tribunal, the CP is closed. Notice issued to the alleged contemnor is

discharged. The petitioner, however, is at liberty to avail the remedies available to him, in accordance with law, against the order now passed by the respondents, if he is still aggrieved. No costs.

(A.K. Bishnoi) Member(A) (V. Ajay Kumar) Member(J)

/ns/